

M. No.5/20

New No.47/20

09.09.2020

Renu Jain Vs. Mukesh Kumar Jain

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the objector.

The Civil Nazir has filed his report that the case in which the objections have been filed does not pertain to this Court.

Record is perused.

It is noticed that while signing the judgment against which objections have been filed, it has been inadvertently mentioned that the judgment has been passed by ARC-1, Central District. The said judgment was not passed by the ARC-1, Central District.

Since the case does not pertain to this Court, objections are dismissed.

The Objector is at liberty to file objections before the concerned Court where the case was pending.

Copy of this order be given dasti to the Ld. Counsel for the objector.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

DR. No.120/17

New No.1117/17

09.09.2020

Madan Lal Vs. Ashok Kathuria

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Report of service of notice upon the respondent has not been received back.

As no one has appeared today, matter is adjourned to 24.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

M. No.20/17

New No.127/17

09.09.2020

Amit Chadha Vs. Balvinder Singh Bedi

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Despite repeated calls of the case, no one has appeared.

Record is perused.

No one has appearing on behalf of the applicant since the last several dates of hearings.

The application is dismissed in default.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

DR. No.255/18

New No.1472/18

09.09.2020

Nem Chand Aggarwal Vs. Pushpa Devi

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioner.

Ld. Counsel for the petitioner prays for an adjournment for filing application for effecting service upon the respondent by way of publication in the newspaper.

Request is allowed.

Matter is adjourned to 05.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

DR. No.147/19

New No.901/19

09.09.2020

Nem Chand Aggarwal Vs. Pushpa Devi

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioner.

Ld. Counsel for the petitioner prays for an adjournment for filing application for effecting service upon the respondent by way of publication in the newspaper.

Request is allowed.

Matter is adjourned to 05.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

M. No.31/19

New No.285/19

09.09.2020

Kusum Lata Jain Vs. Harjeet Singh and Baljeet Kaur

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioners/non-applicants.

None for the respondent no. 1/applicant.

At the request of the Ld. Counsel for the petitioners, matter is adjourned to 28.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.02/20

New No.07/20

09.09.2020

Dharamshala Ram Nath Inder Devi Trust Vs. Surinder Singh

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

The application of respondent no. 1 for taking on record affidavit of admission and denial of documents is pending for consideration.

No one has appeared on behalf of the petitioner to oppose the application.

Application is allowed and the affidavit filed alongwith the application is taken on record.

To come up for petitioner's evidence on 18.11.2020. Let advance copy of evidence by way of affidavit and of the rejoinder be supplied to the respondent atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.07/20

New No.12/20

09.09.2020

Dharamshala Ram Nath Inder Devi Trust Vs. Sukh Sagar Verma

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

The application of respondent no. 1 for taking on record affidavit of admission and denial of documents is pending for consideration.

No one has appeared on behalf of the petitioner to oppose the application.

Application is allowed and the affidavit filed alongwith the application is taken on record.

To come up for petitioner's evidence on 18.11.2020. Let advance copy of evidence by way of affidavit and of the rejoinder be supplied to the respondent atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.83/15

New No.79857/16

09.09.2020

Mohd. Sajid Vs. Pankaj Aggarwal

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Ld. Proxy Counsel for the respondent.

Written statement and accompanying affidavit have been filed alongwith copy on 05.08.2020.

Ld. Proxy Counsel for the respondent prays for an adjournment.

No one is even present on behalf of the petitioner.

Let copy of the written statement and of the accompanying affidavit be handed over to the petitioner or his authorized representatives/Counsel by the Ahlmad, if and when they approach him for being provided with the copy.

Let copy of the rejoinder and of the evidence be supplied to the respondent atleast 5 days prior to the next date of hearing.

To come up for petitioner's evidence on 16.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.49/17

New No.552/17

09.09.2020

Nawal Kishore Vs. Shahbuddin

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Petitioner in person.

Respondent in person alongwith his wife Mrs. Badran and daughter Ms. Nafeesa Rani.

It is jointly submitted that the case has been settled.

It is jointly submitted that the parties have agreed that w.e.f 01.10.2020, the tenancy shall stand transferred from the respondent to his wife Mrs. Badran and the rate of rent shall be Rs.3,000/- per month.

It is jointly submitted that the respondent has paid Rs.19,305 as arrears of rent from July, 2018 till September, 2020 today itself.

On asking by the Court, it is submitted by Ms. Nafeesa Rani that terms of settlement have been discussed by the respondent with his Counsel and the Counsel has also approved the terms of settlement.

Statements of the petitioner and of the respondent and his wife are recorded separately. They are identified by identity cards issued to them by Unique Identification Authority of India. Originals are seen and returned and copies are kept on record.

Petitioner submits that in view of the settlement, the respondent need not pay the cost imposed upon him on the last date of hearing and that he wishes to withdraw the present case.

In view of the statement of the petitioner, the eviction petition is dismissed as withdrawn.

Petitioner requests that the original documents filed by him be returned to him.

Request is allowed.

The original documents be returned to the party who had filed it after obtaining certified copy of the same and against acknowledgment.

Copy of this order be given dasti to the parties as prayed for.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.01/20

New No.6/20

09.09.2020

Dharamshala Ram Nath Inder Devi Trust Vs. Jai Prakash

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 18.11.2020. Let advance copy of evidence by way of affidavit and of the rejoinder be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.05/20

New No.10/20

09.09.2020

Dharamshala Ram Nath Inder Devi Trust Vs. Mohan Yadav

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Reply to the petition, application under Section 5 of the Limitation Act, documents and vakalatnama have been filed on behalf of respondent on 07.09.2020. Let copy be supplied to the petitioner within two weeks from today against acknowledgment.

To come up for arguments on the aforementioned application on 18.11.2020.

Let copy of the reply to the application be supplied to the respondent atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

At this stage, Ld. Counsel for the respondent has appeared.

She has been apprised of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.06/20

New No.11/20

09.09.2020

Dharamshala Ram Nath Inder Devi Trust Vs. Ramesh Jain

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

An e-mail has been received by the Court on 08.09.2020 from Mr. Shantanu Rastogi, Advocate.

Alongwith this e-mail, he has filed written statement, documents and vakalatnama on behalf of the respondent.

The said Ld. Counsel is directed to file original hardcopy of the written statement, document and vakalatnama in the Court within four weeks from today after supplying advance copy to the petitioner.

To come up for further proceedings on 18.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

At this stage, Ld. Counsel for the respondent has appeared.

He has been apprised of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.08/20

New No.13/20

09.09.2020

Dharamshala Ram Nath Inder Devi Trust Vs. Madan Lal Verma

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Reply to the petition, application under Section 5 of the Limitation Act, documents and vakalatnama have been filed on behalf of respondent on 07.09.2020. Let copy be supplied to the petitioner within two weeks from today against acknowledgment.

To come up for arguments on the aforementioned application on 18.11.2020.

Let copy of the reply to the application be supplied to the respondent atleast 5 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

At this stage, Ld. Counsel for the respondent has appeared.

She has been apprised of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.907/14

New No.77384/16

09.09.2020

Amit Gupta Vs. Ritu Kaneja

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioner.

Respondent in person alongwith RW-1.

Respondent submits that her Counsel is unable to appear before the Court in person since he is a senior citizen and does not want to risk his life by coming to the Court due to the prevalence of the Covid 19 pandemic.

She prays for an adjournment. Request is not opposed.

Matter is adjourned for respondent's evidence to 05.01.2021.

It is submitted by the parties that they will also explore the possibility of settlement on the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.3/13

New No.77487/16

09.09.2020

Sameer Wason Vs. M/s Roxy Drycleaners

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the pending application to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.2/13

New No.77849/16

09.09.2020

Sameer Wason Vs. M/s Roxy Drycleaners

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the pending application to 24.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.153/16

New No.8/17

09.09.2020

Ankur Khanna Vs. Mohan Lal

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Petitioner in person.

None for the respondent.

An application under Section 151 Code of Civil Procedure for withdrawal of the case is filed by the petitioner alongwith accompanying affidavit.

Record is perused.

Application is allowed.

Eviction petition is dismissed as withdrawn.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.143/16

New No.9/17

09.09.2020

Ankur Khanna Vs. Pawan Kumar

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Petitioner in person.

None for the respondent.

An application under Section 151 Code of Civil Procedure for withdrawal of the case is filed by the petitioner alongwith accompanying affidavit.

Record is perused.

Application is allowed.

Eviction petition is dismissed as withdrawn.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.104/18 & New No.177/18

09.09.2020

Ruchika Gupta Vs. Vinod Kumar

File was not taken up on 18.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 09.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Naresh Kumar, Ld. Counsel for the petitioner.
Ld. Proxy Counsel for the respondent alongwith Mr. Prashant Gupta, son of the respondent.

Cost of Rs.5,000/- is paid to the Ld. Counsel for the petitioner.

Record is perused.

Matter is listed today for arguments on the point of Section 15(1) of the Delhi Rent Control Act. In the written statement, respondent is claiming to be owner of the property.

Direction under section 15(1) of the Delhi Rent Control Act can be passed only on the basis of admitted facts. Since relationship of landlord and tenant has not been admitted and since the respondent is not even admitting himself to be a tenant in the premises, the respondent cannot be call upon to pay or deposit rent.

To come up for petitioner's evidence on 21.01.2021. Let advance copy of evidence by way of affidavit and of the rejoinder be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.113/19

New No.626/19

09.09.2020

Bal Krishan Sharma Vs. Krishan Lal Chawla

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application for leave to defend to 04.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

E. No.157/19
New No.770/19
09.09.2020

File is taken up at joint request of Mr. Nitin Kumar, Ld. Counsel for the petitioner and on the request of the respondent.

Present : Mr. Nitin Kumar, Ld. Counsel for the petitioner.
Respondent in person.

It is jointly requested that the case be taken up for consideration today and the date already fixed before this Court i.e. 10.09.2020 be canceled.

Request is allowed.

The matter is taken up for consideration and the date already fixed i.e. 10.09.2020 is hereby canceled.

It is submitted that the present case has been settled.

It is stated that possession of the tenanted premises has been handed over to the petitioner and the settlement amount has been paid to the respondent.

It is submitted that terms of settlement have been recorded in the memorandum of understanding, copy of which is already on record.

It is submitted by the Ld. Counsel for the petitioner that since the matter has been settled, permission be granted to withdraw the present case.

Statement of the Ld. Counsel for the petitioner to this effect is recorded.

Request is allowed.

The joint application dated 04.09.2020 filed by the parties is disposed off. Eviction petition is dismissed as withdrawn as the case stands settled.

The application for leave to defend is dismissed as the same is now infructuous.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

Ex. No.6/20 & New No.711/20

09.09.2020

File is taken up on request of Mr. Nitin Kumar, Ld. Counsel for the decree holder.

Present : Mr. Nitin Kumar, Ld. Counsel for the decree holder.
Mr. Chandan Lal in person.

It is requested by the Ld. Counsel for the decree holder that the case be taken up for consideration today and the date already fixed before this Court i.e. 18.09.2020 be canceled.

Request is allowed.

The matter is taken up for consideration and the date already fixed i.e. 18.09.2020 is hereby canceled.

An e-mail has been received by the Court on 27.08.2020 sent by one Mr. Chandan Lal stating that he has revoked the vakalatnama issued in this case to his Counsels and therefore, the Court may not take anything on record filed by them.

Record is perused.

Mr. Chandan Lal is not even a party in this case and no vakalatnama has been filed on his behalf. As such, the application of Mr. Chandan Lal sent on e-mail dated 27.08.2020 is dismissed.

It is submitted by the Ld. Counsel for the decree holder that the present case has been settled.

It is stated that possession of the tenanted premises has been handed over to the decree holder.

It is submitted by the Ld. Counsel for the decree holder that since the matter has been settled, permission be granted to withdraw the present case.

Statement of the Ld. Counsel for the decree holder to this effect is recorded.

Request is allowed.

In these circumstances, the application dated 04.09.2020 is dismissed and the execution petition is dismissed as withdrawn as the case stands settled.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

M. No.7/20 & New No.130/20

09.09.2020

File was not taken up on 23.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 18.09.2020

File is taken up today on the joint request of Mr. Nitin Kumar, Ld. Counsel for the petitioner and of the respondent Mr. Chandan Lal.

Present : Mr. Nitin Kumar, Ld. Counsel for the petitioner.

Respondent Mr. Chandan Lal in person.

It is requested by the Ld. Counsel for the petitioner and by the respondent that the case be taken up for consideration today and the date already fixed before this Court i.e. 18.09.2020 be canceled.

Request is allowed.

The matter is taken up for consideration and the date already fixed i.e. 18.09.2020 is hereby canceled.

An e-mail has been received by the Court on 27.08.2020 sent by Mr. Chandan Lal stating that he has revoked the vakalatnama issued in this case to his Counsels and therefore, the Court may not take anything on record filed by them.

Record is perused.

No vakalatnama has been filed on behalf of the respondent in the present case till now. As such, the application of Mr. Chandan Lal sent on e-mail dated 27.08.2020 is misconceived and is accordingly dismissed.

It is submitted by the Ld. Counsel for the petitioner and by the respondent that the present case has been settled.

It is stated that possession of the tenanted premises has been handed over to the petitioner.

It is submitted by the Ld. Counsel for the petitioner that since the matter has been settled, permission be granted to withdraw the present case.

Statement of the Ld. Counsel for the petitioner to this effect is recorded.

Request is allowed.

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In these circumstances, the application dated 04.09.2020 is disposed off and the present petition is dismissed as withdrawn as the case stands settled.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020

Ex. No.868/20

New No.97/20

09.09.2020

Virender Kumar Sharma & Anr. Vs. Lalita Kumari Rakyan & Anr.

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 18.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
09.09.2020